

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 23728 OF 2015
WITH
PRAYER FOR INTERM RELIEF

M/s. Greater Nodia Industrial Development AuthorityPetitioner

Versus

Commissioner of Customs, Central Excise & Service Tax, NodiaRespondents

OFFICE REPORT

The matter above-mentioned has been filed by Mr. Praveen Swarup, Advocate on behalf of the Petitioner against the Order and Judgment dated 30th March, 2015 of the High Court of Judicature at Allahabad. In Central Excise Appeal No. 54 of 2015.

It is submitted that there was a delay of 16 days in refiling the SLP and the same has been condoned by the Competent Authority.

The matter is listed before the Hon'ble Court with this Office Report

Dated this the 21st Day of August, 2015.

ASSISTANT REGISTRAR

Copy to:

1. Mr. Praveen Swarup, Advocate
25, Lawyers' Chambers,
Supreme Court of India
New Delhi

ASSISTANT REGISTRAR